

(2017) 04 RAJ CK 0005
In the Rajasthan High Court
Case No : 2719 of 2017

Gopal Soni S/o Champa Lal

APPELLANT

Vs

The State of Rajasthan

RESPONDENT

Date of Decision : 03-04-2017

Acts Referred:

[Code of Criminal Procedure, 1973](#), [Section 439](#) - Special powers of High Court or Court of Session regarding bail
[Indian Penal Code, 1860](#), [Section 380](#),
[S](#)

Citation : (2017) 04 RAJ CK 0005

Hon'ble Judges : Sandeep Mehta

Bench : SINGLE BENCH

Advocate : MA Rao, Abdul Latif, Ramesh Purohit, Deepak Choudhary,
Pushpendra Trivedi

Judgement

1. Heard learned counsel for the petitioners and learned Public Prosecutor as well as learned counsel for the complainant. Perused the case diary.
2. These bail applications under Section 439 Cr.P.C. have been preferred on behalf of the petitioners who are in custody in connection with F.I.R. No.35/2017, registered at Police Station Nagauri Gate, Jodhpur for the offences under Sections 457 and 380 IPC.
3. The petitioners are in judicial custody for Magistrate triable offences. As per the case diary, they do not have any criminal antecedents.

4. Having regard to the facts and circumstances available on record but without expressing any opinion on the merits of the case, this Court is of the opinion that the petitioners deserve to be released on bail.

5. Accordingly, these bail applications under Section 439 Cr.P.C. are allowed and it is directed that the petitioners (1) Gopal Soni, (2) Aamir Khan and (3) Jakir @ Lala arrested in connection with the F.I.R. No.35/2017, registered at Police Station Nagauri Gate, Jodhpur shall be released on bail provided each of them furnishes a personal bond of Rs.50,000/- and two surety bonds of Rs.25,000/- each to the satisfaction of the learned trial court with the stipulation to appear before that Court on all dates of hearing and as and when called upon to do so.

6. A copy of this order be placed in each file.